



2026:AHC:1037

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19449 of 2025

Jaykaran

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Dutt
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Chandra Dutt, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that though the writ petitioner was appointed as Lekhpal on 18.03.1975 and he was superannuated on 31.08.2009, however, he is not being paid the second promotional pay-scale after completion of 24 years of service and Third ACP after completion of 26 years of service.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by second Respondent.

4. Having heard the counsel for the parties, the writ petition stands disposed of directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order, bearing in mind the admissibility and entitlement of issue of delay and laches in view of the judgment of Hon'ble Apex Court in ***Rushibhai Jagdishchandra Pathak vs. Bhavnagar Municipal Corporation, JT 2022 (5) SC 470.***

January 6, 2026

N.S.Rathour

(Vikas Budhwar,J.)